

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.206 of 2012

(Arising out of Order-in-Appeal No.06-07/KOL-III/2012 dated 07.02.2012 passed by
Commissioner of Central Excise, (Appeal-I), Kolkata.)

M/s. Sika India Private Limited

(1B, 20 & 21 New Industrial Estate, Block-D, Kalyani, Dist.Nadia, Pin-741235, West
Bengal.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III

.....Respondent

(180, Shanti Pally, Rajdanga Main Road, Kendriya Utpad Shulk Bhawan, Kolkata-
700107.)

APPEARANCE

Shri Mohit M. Raval, Advocate for the Appellant (s)

Shri K.Chowdhury, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75644/2021

DATE OF HEARING : 6 October 2021

DATE OF DECISION : 6 October 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is
discharge Certificate for full and final settlement of Tax dues under
Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for
withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is
dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**